

27-2-92

SPM&AVH

Mr. Rajendran Nair/Mr. Ramakumar through proxy  
 SCGSC through proxy/Ajith Narayanan ACGSC

Heard. M.P. allowed. Counter affidavit  
 mentioned therein will be relevant for this case also.  
 Heard in Part. List for further hearing on 28.2.92 (AM).

*AS*  
 27.2.92

28.2.92 (counsel as above)

SPM&AVH

We have heard the arguments of the learned  
 counsel for both the parties. In the interest of justice  
 and considering that a vital question in all these  
 cases are involved we have admitted all the application  
 and condone the delay if there has been in any one  
 of them. In certain cases we are told that repre-  
 sentations are not been filed. Considering that the  
 issues involved are identical we need not delay the  
 matters in this applications by going through the  
 formality of requiring applicants to file a representation especially  
 when identical applications are pending before us.

Accordingly the objection regarding non-  
 submission of representation is also overruled.

JUDGMENT ON 31.3.92

(AVH)

*AS*  
 28.2.92

21-4-92SPM & AVH

Avail.

Orders pronounced to open  
 court.

*AS*  
21-4-92

FO issued  
 FILED  
 NO 2015